

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 560/2017
O.A. No. 542/2004

New Delhi, this the 27th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Jitender Kumar Bhatia,
Aged about 62 years,
S/o Shri S.C. Bhatia,
Retired : Grade III [DASS]/UDC,
Last Department : Directorate of N.C.C.,
Govt. of N.C.T. Delhi,
Chabi Ganj, Kashmiri Gate, Delhi.
Resident of : F-24/55, Sector-3, Rohini,
New Delhi-110085.

.. Petitioner

(By Advocate : Shri Pardeep Kumar)

Versus

Dr. M.M. Kutty, I.A.S.,
Chief Secretary,
Government of N.C.T. Delhi,
5th Level, Delhi Secretariat,
I.P. Estate, New Delhi-110002.

.. Respondent

(By Advocate : Shri R.K. Sharma)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the respondents, while producing order No.45 dated 30.08.2017 and also order No.49 dated 20.09.2017, submits that they have complied with the orders of this Tribunal by granting the benefits to the applicant, as directed by this Tribunal. However, he further

submits that on exercising the required option by the applicant, they will pass the consequential orders for releasing the monetary benefits.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notice is discharged. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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